

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 01/1982

IN THE MATTER OF:

Radhey Shyam Gupta & Ors.
v.
Kamal Oil & Allied Industries Ltd.

.....**Petitioner**
.....**Respondent**

SECTION : UNDER SECTION 397-398

Order delivered on 30.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):

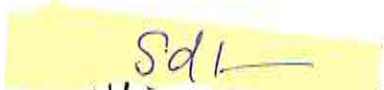
**For the Respondent(s) : Ms. Maneesha Dhir, Mr. Milan Singh Negi, Advs. for
Respondent Nos. 1, 2 to 6
Mr. Sumeet Anand, Advocate for Respondent No. 3**


ORDER

This case has been received from the Hon'ble High Court of Delhi which was pending there since year 1982. A large number of orders have been passed on various applications which culminated in filing of an amended petition.

We have partly heard the learned counsel for the parties and are of the view that to facilitate the hearing of such an old matter a synopsis giving the list of dates and events would be imperative. Therefore, we direct the learned counsel for petitioner No. 1 to submit a synopsis and then address arguments. The needful shall be done within three weeks with a copy in advance to the other side.

List for arguments on 13.03.2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)